No. 32

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प्राधिकरण द्वारा प्रकाशित
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Union Territory Administration of Dadra and Nagar Haveli
Urban Development Department

NOTIFICATION

No.DNH/SMC/RULES/04/2018/273 Date:09/02/2018

Rules

In exercise of the powers conferred by sub-section (2) of section 300 read with section 141 and the provision to section 157 of the Dadra and Nagar Haveli Municipal Council Regulation, 2004, the Administrator, Dadra and Nagar Haveli, hereby makes the following rules, namely:–

1. **Short title and commencement:**– (1) These **rules** may be called the Dadra and Nagar Haveli Municipal Council (Discount and Interest Regarding Dues) Rules, 2018.
   
   (2) They shall come in to force on the date of their final publication in the Official Gazette.

2. **Definition:**– In these rules, unless the context otherwise requires: –

   (a) “Form” means the form appended to these rules;

   (b) “Regulation” means the Dadra and Nagar Haveli Municipal Council Regulation, 2004;

   (c) “Section” means section of Regulation; and

   (d) words and expressions used but not defined in these rules shall have the meanings respectively assigned to them in the Regulation.
3. **Manner and period for obtaining discount for prompt payment of dues:**

   (1) Every bill or copy of the bill presented in accordance with sub-section (1) of section 141 shall include a Note as provided in Form -1.

   (2) Where the bill is paid within fifteen days from the date of the presentation thereof, the Chief Officer, shall deduct the amount of discount from the bill and issue a receipt showing the gross amount, the discount and the net amount of the bill paid:

   Provided that, no discount shall be paid on any amount in the bill due by way of arrears and for which a bill had been issued earlier.

   (3) Whenever discount is paid, a note thereof shall be taken on the back side of office copy of the bill showing number and the date of receipt passed on to a person.

   (4) A note shall also be taken in the Municipal account books against the relevant original credit entry and other records in which the money received are entered in detail.

4. **Remission of Interest where sum due is rupee one hundred or less:**

   Where the amount of interest due from any person for any period under section 157 is rupee one hundred or less, the Chief Officer may, in his discretion, or on application by such person, remit the interest payable by him.

   **FORM -1**

   (See rule 3)

   If this bill is paid within fifteen days from the date of presentation thereof, the discount of rupees ................. paise ............... (rupees* and paise only) under the provision of sub-section (3) of section 141 shall be paid by the Council.

   Date: 

   Chief Officer,

   The ............. Municipal Council

*Figures to be inserted in words

By order and in the name of the Administrator

Dadra and Nagar Haveli

Deputy Secretary (UD)

Dadra and Nagar Haveli,

Silvassa.

Dated: 09/02/2018